

HIGH COURT OF JUDICATURE AT ALLAHABAD

NOTICE

(A) Applications are invited from amongst retired Government Servants having holds or has held any post under the Government and possesses the degree of law or otherwise is well experienced in relation to legal affairs to the satisfaction of the High Court for the appointment on the Posts of Special Judicial Magistrates/Special Metropolitan Magistrates in following districts where there is vacancy shown in the Chart below, subject to correction and updation from time to time.

VACANCY CHART

Sl.No.	District	Vacancy as
1	Jalaun at Orai	1
2	Kanpur Nagar	1
	Total	2

By the order of the Court

**Sd/-
Registrar General**

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(B) Proforma of the application for Special Judicial Magistrate/Special Metropolitan Magistrate.

Photograph
(Attested
by Gazetted Officer)

(i) Name of the applicant :

(ii) Father's name of the applicant: _____

(iii) Date of Birth : _____

(iv) Postal Address of applicant:

Present address: _____

Permanent address: _____

(v) Educational Qualification alongwith relevant certificate :

Sl. No.	Qualification	Board/University	Year	Division/Percentage of Marks.
1.	High School / equivalent			
2.	Intermediate/equivalent			
3.	Graduation			
4.	LL.B.			
5.	Any other			

(vi) Option for the place of posting, not exceeding two: _____

(vii) Experience: _____

Sl. No.	Institution	Designation	Duration; From ----To-----	Pay Scale

Signature of the applicant

Declaration : The information furnished by me is correct to the best of my knowledge. If any information furnished above is found to be false, my candidature would stand rejected.

Signature of the applicant

(C) Eligibility: A person shall not be qualified for appointment as a Special Judicial Magistrate unless he-

(a) holds or has held any post under the Government;

And

(b) Possesses the degree of law or otherwise is well experienced in relation to legal affairs to the satisfaction of the High Court.

(D) Term of Office: The term of the office as Special Judicial Magistrate /Special Metropolitan Magistrate shall be four years from the date of assumption of his charge or attaining the age of 70 years whichever is earlier.

(E) Instruction: All the applicants may submit their applications containing the particulars mentioned in para (B) to the District Judge of the district concerned, who shall after making proper scrutiny shall forward the same to the Hon'ble Court alongwith his remarks without any delay for consideration of the Hon'ble Court.

By order of the Court

Sd/-

Registrar General